

Fishermen reported missing while fishing

1011. SHRIMATI KANIMOZHI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the year-wise total number of fishermen who have been reported missing while fishing in Indian waters and high seas;

(b) how does Government conduct search and rescue operations, when fishermen are reported missing;

(c) whether Government currently uses any high-speed boats, helicopters in such operations; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) As per available information, no separate data is maintained in respect of fishermen reported missing while fishing in Indian waters and high seas. However, 682 lives have been saved during the years 2011 to 2013 (upto 28.02.2013).

(b) The search and rescue operations for the fishermen reported to be in distress at sea are coordinated by Indian Coast Guard through the Maritime Rescue Coordination Centres (MRCCs) located at Mumbai, Chennai and Port Blair. The MRCCs also utilize the facility to activate the International Safety Net (ISN) whereby the information regarding any distress to fishermen at sea is conveyed to all transiting merchant vessels for assisting them. A Distress Alert Transmitter (DAT) has been developed by ISRO for use by fishermen to send alerts about any distress/emergency encountered at sea through satellite.

(c) and (d) High speed boats, ships, aircrafts, helicopters and other crafts are used for search and rescue operations when fishermen are in distress. The India Coast Guard tasks not only her own surface and air assets for helping such distress fishermen but also utilizes the services of transiting merchant vessels and other crafts in the vicinity of the distress incident.

Constitution of SDMF, DDRF and DDMF

†1012. SHRI ASHK ALI TAK: Will the Minister of HOME AFFAIRS be pleased to state the manner in which constitution of State Disaster Mitigation Fund (SDMF)

†Original notice of the question was received in Hindi.

at State level and District Disaster Response Fund (DDRF) and District Disaster Mitigation Fund (DDMF) at district level would be completed as per the guidelines of the Disaster Management Act, 2005?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): As per Disaster Management Act, 2005, Section 48(1), it is the responsibility of the State Government to establish the State Disaster Mitigation Fund; District Disaster Response Fund and District Disaster Mitigation Fund.

NPR card holder required to enrol under Aadhaar Card

1013. SHRIMATI KANIMOZHI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a person holding National Population Register (NPR) biometric data card is also required to enrol under the Aadhaar scheme;

(b) if so, the details thereof;

(c) if not, the steps taken to avoid duplication of work and unnecessary cost to the exchequer;

(d) whether all Government services proposed to be linked to these identification cards will be provided to all irrespective of holding any of the two cards; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH): (a) and (b) No, Sir. The biometric data (photographs, 10 finger prints and 2 IRIS prints) captured through National Population Register (NPR) and for Aadhaar is the same. The biometric data collected under NPR is being sent to Unique Identification Authority of India (UIDAI) for de-duplication based on biometrics and generation of Aadhaar number to each resident. Hence, a resident who has enrolled for NPR need not enrol for Aadhaar again.

(c) The enrolment in NPR is mandatory as opposed to Aadhaar which is voluntary. To avoid duplicity of efforts, the Government has decided that in the course of NPR enrolment if a person indicates he/she is already enrolled for Aadhaar, the biometric data will not be captured by NPR. Instead the Aadhaar number will be recorded in NPR and the biometric data will be sourced from the UIDAI. Similarly,